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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Review Application No.12 of 1987

IN

Registration No. 337 of 1987

Baboo Khan

Applicant

Versus

Union of India and others

Respondents.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

(By Hon'ble D.S.Misra)

This is a review petition in Original Application No.337 of 1987 which was dismissed at the admission stage on the grounds that the application was filed beyond the period of limitation and that the applicant had not exhausted the channel of departmental remedy available to him.

2. We have heard learned counsel for the applicant ~~we~~ and we find that no new facts, which ~~are~~ not in the knowledge of the applicant, have been brought on record. Learned counsel for the applicant has raised the same points which were taken in the original claim petition and which were decided when the order was passed. The petitioner has pointed out that the case of the applicant is not covered under Railway Servants (Discipline and Appeal) Rules. However, the applicant was free to make representation to the higher authorities against the impugned order of termination, but he did not make any such representation.

For the reasons mentioned above, there is no merit in this application and the same is rejected.

D.S.Misra
18.1.88

A.M.

G.S.Sharma
18.1.88

J.M.